

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 253 of 2015

Dated: 13th January, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Power Grid Corporation of India Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mrs Swapna Seshadri and Mr.Ishaan Mukherjee

Counsel for the Respondent(s) : Mr. Pradeep Misra, Mr. Manoj Kumar Sharma and Mr. Shashank Pandit for R.Nos. 11 to 13
Mr. R.B.Sharma for R.No.16

ORDER

Learned counsel for the appellant has filed affidavit of service upon the respondents stating therein that all the respondents have been duly served.

Mr. R.B.Sharma, learned counsel for the respondent No.16 and Mr.Pradeep Misra for respondent Nos. 11 to 13 pray for and are granted three weeks' time to file counter affidavit/reply and rejoinder may be filed by the appellant within two weeks thereafter.

Post this matter for hearing on **24th February, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

RKT/SH